



കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ജനുവരി 23 23rd January 2018 1193 മകരം 9 9th Makaram 1193 1939 മാഘം 3 3rd Magha 1939	നമ്പർ } No. } 4
----------------------	---	---	--------------------

PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A3-40745/2013. 23rd December 2017.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely :

Amendment (C. S. No. 49)

“In the said Rules the following shall be inserted as clause (vi) to the proviso to sub-rule (1) of Rule 8.

“the physically handicapped candidates shall be eligible for age concession in accordance with the orders issued by the State Government in this regard from time to time, subject to the condition that in no case the upper age limit shall exceed 50 years”.

The above amendment will have prospective effect only”.

By order,
K. BABU,
Registrar (Subordinate Judiciary),
Kochi-682 031. Registrar General-in charge.

Explanatory Note

(This does not form part of the amendment but is intended to indicate its general purport.)

The Government as per G. O. (P) No. 158/73/PD dated 29-5-1973, and G. O. (Ms.) No. 30/78/GAD dated 16-1-1978 have provided the benefit of age concession and grace marks to physically handicapped persons for recruitment to State and Subordinate Services. As the High Court Service is not included in the State and Subordinate Services, the said Government Orders are not applicable to the High Court Service as such. The Honourable the Acting Chief Justice having considered all the aspects in

the matter ordered to include a provision for providing age relaxation for physically handicapped candidates for direct recruitment in the Kerala High Court Service Rules, 2007. Hence, this Notification.

NOTIFICATION

No. A5-21804/2017. *23rd December 2017.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely :

Amendment (C. S. No. 50)

“In the said Rules

I. In Rule 4, under Sub Division 1 of Division I, after the category 7 Additional Director of Kerala Judicial Academy and before the category 8 Registrar (Administration), the following shall be inserted—

“7A. Registrar (Judicial)”.

II. In Rule 4, under Sub Division 2 of Division I, the existing entry against category No. 1 shall be deleted.

III. In Annexure I, under Sub Division 1 of Division I, after the category 7 and before the category 8, the following shall be inserted in columns (1) to (5) :—

(1)	(2)	(3)	(4)	(5)
1	7A	Registrar (Judicial)	Promotion from among Joint Registrar and if no suitable hand is available for promotion, by deputation or by direct recruitment	1. Law Degree or Judicial Test (Higher) 2. In the case of a person recruited direct, he should be a practising advocate and should have so practised for a period of not less than 7 years.

IV. In Annexure 1, the existing entries against category 1, under Sub Division 2 of Division 1 shall be deleted.”

The above notification shall come into force with immediate effect.

By order,

K. BABU,

Registrar (Subordinate Judiciary),

Registrar General-in charge.

Kochi-682 031.

**Court of Judicial First Class Magistrate-II,
Perambra**

ലേലപ്പരസ്യം

(1)

നമ്പർ എ2-സിസി 1151/2014. 2017 മേയ് 12.

ഈ കോടതിയിൽ നിന്നും തീർപ്പ് കൽപ്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 16-3-2018-ാം തീയതി 10.30 മണിക്ക് കോടതി പരിസരത്ത് വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേലസംഖ്യ നികുതിയടക്കം ലേലസമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണവശാൽ ലേലം മേൽ കാണിച്ച തീയതിയിൽ നടക്കാതെ പോകുകയോ ലേലം മാറ്റി വയ്ക്കുകയോ ചെയ്യപ്പെടുകയാണെങ്കിൽ 24-3-2018-ാം തീയതി മേൽപറഞ്ഞ സ്ഥലത്തുവെച്ചു തന്നെ ലേലം നടക്കുന്നതാണ്.

Item No. PR— 214/14

Case No.—Atholy Crime 175/14

Description of Item —Colour TV

Premises —Court Complex Perambra.

(2)

നമ്പർ എ2-2744/2016. 2017 ഡിസംബർ 30.

ഈ കോടതിയിൽ നിന്നും തീർപ്പ് കൽപ്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 12-3-2018-ാം തീയതി 10.30 മണിക്ക് ബാലുശ്ശേരി പോലീസ് സ്റ്റേഷൻ പരിസരത്ത് വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേലസംഖ്യ നികുതിയടക്കം ലേലസമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണവശാൽ ലേലം മേൽ കാണിച്ച തീയതിയിൽ നടക്കാതെ പോകുകയോ ലേലം മാറ്റി വയ്ക്കുകയോ ചെയ്യപ്പെടുകയാണെങ്കിൽ 20-3-2017-ാം തീയതി മേൽപറഞ്ഞ സ്ഥലത്തു വെച്ചുതന്നെ ലേലം നടക്കുന്നതാണ്.

Sl. No.	Items No. PR	Case No.	Description of Vehicle	Premises
1	121/14	Balusserly Crime 152/14	KL11 R 9188 Boxer Motor Cycle	Balusserly Police Station
2	4/13	Balusserly Crime 672/12	KL11 Q 3330 Hero Honda Splendor Motor Cycle	Balusserly Police Station
3	155/11	Balusserly Crime 175/11	KL11 L 6928 Autorickshaw	Balusserly Police Station

(3)

നമ്പർ എ2-2744/2017.

2017 ഡിസംബർ 30.

ഈ കോടതിയിൽ നിന്നും തീർപ്പ് കൽപ്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 14-3-2018-ാം തീയതി 10.30 മണിക്ക് കോഴിക്കോട് റൂറൽ എ. ആർ ക്യാമ്പ്, കൊയിലാണ്ടിയിൽ വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേലസംഖ്യ നികുതിയടക്കം ലേലസമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണ വശാൽ ലേലം മേൽ കാണിച്ച തീയതിയിൽ നടക്കാതെ പോകുകയോ ലേലം മാറ്റി വയ്ക്കുകയോ ചെയ്യപ്പെടുകയാണെങ്കിൽ 22-3-2018-ാം തീയതി മേൽപറഞ്ഞ സ്ഥലത്തുവെച്ചു തന്നെ ലേലം നടക്കുന്നതാണ്.

Sl. No.	Items No. PR	Case No.	Description of Vehicle	Premises
1	224/11	Atholy Crime 14/11	KDE 7235 Kinetic Honda	Rural A. R. Camp
2	590/10	Atholy Crime 292/10	KL57 B 7125 PIAGGIO Autorickshaw	

(Sd.)

Judicial First Class Magistrate-II,
Perambra.